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WP-39314-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 27th OF OCTOBER, 2025

WRIT PETITION No. 39314 of 2025

AAVAS FINANCIERS LTD.

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Amit Khatri - Advocate for the petitioner.

Shri R.D. Padhraha - Govt. Advocate for respondents/State.

Shri Yashowardhan Agrawal - Advocate for respondent Nos.4 & 5.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the petitioner submits that after filing of the petition, the order passed by the Collector u/S 14 of the SARFAESI Act has been complied with.

2. Learned counsel for the respondents No.4 & 5 submits that since there was mandatory direction issued by order dated 09.10.2025, the possession was forcibly taken from the respondents No.4 & 5. He further submits that he had approached the Debt Recovery Tribunal by filing application for interim prayer. However, the application was not entertained in view of the mandatory direction issued by this Court on 09.10.2025. He prays that liberty be granted to the Debt Recovery Tribunal to proceed further.



3. Learned counsel for the petitioner submits that since possession has been handed over, he does not wish to press the petition any further.
4. In view of above, petition is **dismissed** as withdrawn. All rights and contentions of the parties are reserved. It would be open to the Debt Recovery Tribunal to consider the applications filed by respondents No.4 and 5 in accordance with law without being influenced by anything stated on merits and the orders passed in this petition.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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